

Apart from these Saloons, the following Inspection Carriages are maintained on the Zonal Railways for the use of Railway Officials for inspection purposes while travelling on duty:—

| Railway                      | Number of Inspection Carriages as on 31-3-'974 |              |               |                  |               |              |
|------------------------------|--|--------------|---------------|------------------|---------------|--------------|
|                              | Broad Gauge                                    |              | Metre Gauge   |                  | Narrow Gauge  |              |
|                              | Eight Wheeler                                  | Four Wheeler | Eight Wheeler | Four/Six Wheeler | Eight Wheeler | Four Wheeler |
| Central . . . . .            | 15   | 88           | ..            | ..               | 8             | 2            |
| Eastern . . . . .            | 25   | 91           | ..            | ..               | ..            | 2            |
| Northern . . . . .           | 33   | 64           | 15            | 23               | 4             | ..           |
| North Eastern . . . . .      | ..   | ..           | 38            | 82               | ..            | ..           |
| Northeast Frontier . . . . . | 4  | 3            | 37            | 37               | 1             | ..           |
| Southern . . . . .           | 11   | 25           | 39            | 31               | 1             | 1            |
| South Central . . . . .      | 7  | 43           | 15            | 42               | 2             | ..           |
| South-Eastern . . . . .      | 27   | 83           | ..            | ..               | 15            | 11           |
| Western . . . . .            | 15   | 38           | 24            | 33               | 8             | 1            |

**Removal of ban on donations by companies to political parties**

720. SHRI VEERENDRA PATIL :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government propose to remove the ban on donations by companies to the political parties; and

(b) if so, what are the details of the measures proposed to be taken in this direction?

THE DEPUTY MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : (a) No, Sir.

(b) Does not arise.

**Committee on legal aid to the poor**

721. SHRIMATI SARASWATI PRADHAN :

SHRIMATI SUSHILA SHANKAR ADIVAREKAR :

SHRIMATI SUMITRA G. KULKARNI :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Starred Question 175 given in the Rajya Sabha on the 19th November, 1973 and state :

(a) whether Government have since completed the consideration of the report submitted by Committee on legal aid to the poor;

(b) if so, what are the decisions taken by Government on the recommendations made by the Committee especially with regard to formation of a Statutory Corporation to stimulate, guide and perpetuate organised free legal services; and

(c) whether it is proposed to requisition the services of the law graduates and post-graduates working in the Central Government offices for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY) : (a) No, Sir.